

09.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application u/s 437 CrPC for extension of interim bail of accused Vikas @ Vicky.

Present: Ld. APP for the State.

Ms. Nidhi Kalia, Ld. Counsel for accused Vikas @ Vicky.

Medical documents filed, perused. Same are not convincing as they pertain to year 2017 and not recent.

As per averment made in the application, accused is currently undergoing treatment, which is not reflecting from the documents filed today.

Hence, the present application stands **dismissed**.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

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This is an application u/s 437 CrPC for grant of bail to accused Pintu Shah.

Present: Ld. APP for the State.

Mr. Diwakar Chaudhary, Ld. Counsel for accused Pintu Shah.

Fresh reply received from IO perused, as per which case property is already recovered from accused.

Arguments already heard VOD 07/11/2020 perused.

The investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Pintu Shah* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
3. that he shall join the further investigation, if, as and when required by IO.

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4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

09.11.2020

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This is an application for releasing of vehicle bearing registration number DL 4CAH 0136 on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Clarification received from application perused.

Instead of releasing the vehicle on superdari this court is of the view that the vehicle has to be released as per directions of **Hon'ble High Court of Delhi** in matter of **"Manjit Singh Vs. State"** in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and laid down by **Hon'ble High Court of Delhi**, vehicle in question bearing registration number **DL 4CAH 0136** be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle on following conditions :-

1. IO shall **verify the ownership** of vehicle from concerned Transport Authority before releasing the same.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, make and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from the different angles and also of the engine no. and the chasis no. of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused or the applicant as the case may be.

Application stands disposed off accordingly.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

09.11.2020

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This is an application for releasing of vehicle bearing registration number WB 20B 8774 on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Report received from IO perused, wherein it has been submitted that he has no objection if vehicle is released on superdari.

Let ownership verification report be called from concerned transport authority.

Put up on **11/11/2020**.

Copy of this order be sent to applicant and IO concerned through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

09.11.2020

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This is an application u/s 437 CrPC for grant of bail to accused Suresh Kumar.

Present: Ld. Counsel for accused.

Issue notice of the application to the complainant, returnable for **11/11/2020.**

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

eFIR No. 027243/2019
State vs Nitin
U/s 379/411/34
PS Prashant Vihar

09.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application u/s 439 CrPC for grant of regular bail to accused Nitin.

Present: Ld. APP for the State.

Mr. Kameshwar Mishra, Ld. Counsel for accused Nitin.

It is submitted on behalf of accused that he was is in JC from 08/12/2019 to 17/04/2020 and he is falsely implicated in the present case. It is further submitted that co-accused is also granted bail and charge-sheet is also filed in the present matter, therefore, he may be admitted on regular bail.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and case property is recovered from the possession of accused. Further, previous criminal record not stated by IO in his reply.

Heard. Record perused. Reply of IO perused.

The trial will take its own time. Considering the facts and circumstances, accused *Nitin* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or

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promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020

09.11.2020

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This is an application for releasing of vehicle bearing registration number DL 11SU 2910 on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Report received from IO perused, wherein it has been submitted that he has no objection if vehicle is released on superdari.

Instead of releasing the vehicle on superdari this court is of the view that the vehicle has to be released as per directions of ***Hon'ble High Court of Delhi*** in matter of ***"Manjit Singh Vs. State"*** in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and laid down by ***Hon'ble High Court of Delhi***, vehicle in question bearing registration number DL 11SU 2910 be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle on following conditions :-

1. IO shall **verify the ownership** of vehicle from concerned Transport Authority before releasing the same.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, make and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from the different angles and also of the engine no. and the chasis no. of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused or the applicant as the case may be.

Application stands disposed off accordingly.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/09.11.2020